

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.180/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

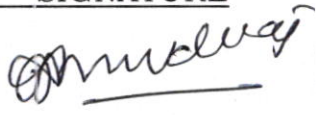


SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Dhirendra Suresh Singh  
V/s.

Ravi Raj Knit Processing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,  
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M.S. BHARDWAJ Smt. V. P. VERMA	Advocates i/b MSB Legal	
2.	Shrey Fakterpekar Rachit Lakhmani	Advocates i/b vis Legis Law Practice For Respondent nos. 1 to 6.	
3.	Anuj Desai i/b. Adv. Rohit Mangsu U	Advocate for Respondent no. 7.	

**ORDER**

**C.P. No. 180/241-242&244/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. On receiving the Amended Petition the Respondent is seeking time to file a Reply. Granted. Directed to file Reply on or before 17.11.2017 and a copy in advance to be served on the other side.
3. The Petitioner on receiving the Reply can file a Rejoinder on or before 30.11.2017. Thereafter the matter is listed for hearing on **15.12.2017**.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**07.11.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**